

(ख) यदि हाँ, तो इस सम्बन्ध में कब तक निर्णय लिए जाने की संभावना है ;

(ग) क्या सरकार ने इसके लिए "इन्टरपोल एजेंसी" से अनुरोध किया है ; और

(घ) यदि नहीं, तो इसके क्या कारण हैं ?

गृह मंत्रालय में राज्य मंत्री (श्री राजेश पायलट) :

(क) से (घ) मुम्बई बम विस्फोटों के मामलों की जांच मुम्बई नगर पुलिस द्वारा की जा रही है। इन्टरपोल जो तत्त्वतः विश्व के विभिन्न पुलिस बलों के बीच एक समन्वय-एजेंसी है, जिससे जांच के विभिन्न पहलुओं पर सहायता पायी गई है।

Assessment of the situation in the Kashmir Valley

1180. MISS SAROJ KHAPARDE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether as per the Government's latest assessment the situation in the Kashmir Valley is "near normal";

(b) if so, the details thereof;

(c) the names of the political parties which are very active now in the Kashmir Valley ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) : (a) to (c) Sustained pressure is being maintained on the militants and significant successes have been achieved, though the level of violence continues to remain high. Efforts are being made to motivate the people to come into the main-stream, to step up developmental activity, to create employment opportunities for the local youth and to activate the administration and the grievance redressal machinery. There is a positive impact of the various initiatives that are being taken to improve the situation. There are signs of stirrings within the political elements also. All these efforts will be continued and intensified further to ensure that normalcy could be restored at the earliest.

Detentions under TADA and NSA

1181. SHRI PRAMOD MAHAJAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of detainees held under TADA and NSA state-wise, upto 30th June, 1993 and how many are women detainees among them (state-wise);

(b) what is the number of those detained for over one year and for over two years and for

more than three years state-wise;

(c) the number of cases reviewed during each year of their detention;

(d) the details of such cases which have been found as fake detentions;

(e) what steps Government have taken for the release of such persons;

(f) what action Government have taken against the police officials who falsely implicated the innocent persons under TADA and NSA;

(g) whether Government have issued any guide lines/instructions for the guidance of the State Governments regarding misuse of TADA and NSA against innocent persons, if so, what are the details thereof; and

(h) to what extent these instructions have so far been implemented ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) : (a) A statement showing the number of persons arrested/detained under TADA/NSA is attached as a Statement-I. (See below) Govt. of India do not have information regarding arrest/detention of women under TADA/NSA.

(b) In case of persons detained under NSA the maximum period of detention is 12 months and as such none is held over one year under the Act. Govt. of India do not have information regarding period of arrest of persons arrested under TADA.

(c) to (e) Information is furnished in the attached statement No. II. (See below)

(f) Government of India do not have such information as it is for the State Government to initiate action in this regard.

(g) and (h) Guidelines have been issued to State Governments to use TADA/NSA judiciously and only when it is fully required.

Statement—I

S. No.	Name of State	No. of persons arrested under TADA during the period from June 1985 to March 1993
1.	Andhra Pradesh	5842*

2. Arunachal Pradesh	88
3. Assam	11026
4. Bihar	190
5. Gujarat	16931
6. Haryana	950
7. Himachal Pradesh	59
8. Jammu & Kashmir	1982
9. Maharashtra	1592
10. Madhya Pradesh	118
11. Manipur	1003*
12. Punjab	14724
13. Rajasthan	431
14. Tamil Nadu	147*
15. Tripura	47
16. Uttar Pradesh	851*
17. West Bengal	525
18. Karnataka	26*

*Fig. as on 31-12-92.

Number of Persons Detained under the National Security Act, 1980, 23-9-80 to 30-4-93

Sl. No.	Name of State/U. T.	No. of persons actually detained
(1)	(2)	(3)
1.	Andhra Pradesh	365
2.	Assam	335
3.	Bihar	286
4.	Gujarat	1148
5.	Haryana	20
6.	Himachal Pradesh	37
7.	Karnataka	31
8.	Madhya Pradesh	1894
9.	Maharashtra	3812
10.	Manipur	433
11.	Meghalaya	27
12.	Nagaland	8
13.	Orissa	320
14.	Punjab	1693
15.	Rajasthan	262
16.	Tamil Nadu	536
17.	Tripura	9

18. Uttar Pradesh	3920
19. Sikkim	5
20. Goa	34
21. Mizoram	42
22. Andaman & Nicobar	1
23. Chandigarh	11
24. Delhi	217

NOTE:—1. The National Security Act, 1980 is not applicable to Jammu and Kashmir.

2. The State Governments of Kerala, Arunachal Pradesh, West Bengal and U. T. Administrations of Dadra and Nagar Haveli, Lakshadweep, Pondicherry, Daman and Diu have not invoked the provisions of NSA.

Statement—II

As and when a detention order is issued under the provisions of the NSA by a subordinate Authority of the State Government that is by a District Magistrate/Commissioner of Police (who are specifically authorised for the purpose), the detention order becomes invalid if it is not approved by the concerned State Government/Union Territory Administration within a period of 12 days. Each and every case of the detention made under the Act has to be referred to the Advisory Board for review within a period of three weeks and the Advisory Board has to give its opinion within seven weeks from the date of detention. In case, Advisory Board does not find sufficient cause for the detention, the detention order shall have to be revoked.

There is not statutory provisions for review of cases under the Terrorist and Disruptive Activities (Prevention) Act/the Terrorist and Disruptive Activities (Prevention) Rules.

Ban on Illegal Lotteries

1182. SHRI KRISHNA KUMAR BIRLA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have decided to ban illegal lotteries operating in the country;

(b) if so, the details of the illegal lotteries, operating in the country;

(c) whether the low and middle class are the most affected on the functioning of lotteries; and